

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1188/2019
M.A. No. 1305/2019

The 12th day of April, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

1. Sonia Basra, now Sonia Bhalla
D/o Shri NRC Basra
W/o Sanjeev Kr. Bhalla
R/o WZ-227, Street No. 4 & 5,
Shahid Chandra Marg
Uttam nagar, New Delhi-59
Presently working as Assistant Teacher
MCPS J.J. Hastsal No. 2-1
S.D.M.C. West Zone
Group 'B'
Sub.: Seniority/GPF
Mob. 9871435328
2. Mangal Singh,
S/o Tej Singh
Aged about 42 years
R/o D-154- Beta I
Greater NOIDA
G.B. Nagar (U.P.)
PIN-201306
Presently working as Assistant Teacher
MCPS Dallupura-II
Shahdara South Zone
Delhi-96, E.D.M.C.
Group 'B'
Sub-seniority/GPF
3. Rachna Rohilla
D/o Ram Kishan Rohilla
Aged about 39 years,
r/o S-143, School Block,
Shakarpur, Delhi-92
Presently working as Assistant Teacher
Primary Pratibha School
Trilok Puri 3 (Ist) Delhi-91
E.D.M.C Group 'B'

Sub:- Seniority / GPF

..Applicants

(By advocate: Sh. Ranjit Sharma)

VERSUS

1. South Delhi Municipal Corporation,
Through its Commissioner at
S.P. Mukherjee Civic Centre
J.L. Nehru Marg, New Delhi-2
2. East Delhi Municipal Corporation
Through its commissioner
Udyog Sadan, Patparganj,
Delhi-92

...Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard Shri Ranjit Sharma, learned counsel for the applicants.

2. MA No. 1305/2019 for joining together is allowed.
3. The applicants, who are working as Assistant Teachers under the respondents, filed the O.A. seeking the following relief(s):-

“a) direct the respondents to consider and fix the pay of applicants as Assistant Teacher at par with their batch mates who appeared in the selection test held by the DSSSB in the year 2002 and regulate their pension under the old pension scheme under CCS Pension Rules 1972 and other consequential benefits in terms of the orders of this Hon’ble Tribunal in O.A. No. 3954/2013 and the judgment of the Hon’ble High Court of Delhi in W.P. (C) No. 838/2016 and 2810/2016

ii) direct the respondents to implement the orders in the above mentioned O.As in rem to be extended to all similarly situated persons/teachers appointed in pursuance of the test conducted by the DSSSB on 27.10.2002;
iii) pass such other order/s may be deemed fit & proper.”

4. It is submitted that the applicants made Annexure A-3 (Colly), representations, ventilating their grievances to the respondents. However, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider the said Annexure A-3 (Colly), representations of the applicants and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Daya /